

**GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION**

**LOK SABHA
UNSTARRED QUESTION NO. 2419
TO BE ANSWERED ON 05.03.2020**

Wastage of Water due to RO

2419. MS. PRATIMA BHOUMIK:

Will the Minister of JAL SHAKTI be pleased to state :

- (a) whether it is a fact that lots of water is wasted in the country due to the domestic RO water filter and purifier and if so, the details thereof;
- (b) whether the Government is planning to issue some guidelines to the manufacturers of domestic RO water filter and purifier manufacturers to modify the filters so that the quantity of waste water can be reduced, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has found any technology to control the wastage of water due to the domestic water ROs water filter and purifier, if so, the details thereof and if not, the reasons therefor?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI
(SHRI RATTAN LAL KATARIA)**

(a) to (c) Rural drinking water supply is a State subject and Government of India assists States by providing financial and technical assistance to provide potable water to rural population through centrally sponsored Jal Jeevan Mission (JJM). Powers to plan, approve, and implement rural water supply schemes is vested with States. The states may take up various treatment systems for water purification plants like Activated Carbon Filter, Reverse Osmosis, Ozonation, Ultra Violet (UV) system etc. depending upon techno-economic feasibility.

This Department has informed all States/UTs during 2015-16 regarding the provisions of Bureau of India Standards (BIS) IS-16240:2015 that Reverse Osmosis (RO) Technology is in general applicable only when total dissolved solids contents in drinking water sources is very high and reject water control mechanisms shall be provided as part of the Integrated RO water system to regulate the flow of reject water.

As informed by the Ministry of Environment, Forest & Climate Change (MoEF&CC), National Green Tribunal (NGT) has directed the Ministry to issue appropriate notification prohibiting use of RO where TDS in water is less than 500 mg/l and wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%. Accordingly, MoEF&CC has published the draft notification for regulation of Membrane Based Water Purification System and has sought suggestions/ comments from public and affected stakeholders.
